

**Government of Jammu and Kashmir
Mining Department
Civil Secretariat, J&K.**

Notification

Srinagar, the 3rd of June, 2022

S.O. 270.- In exercise of the powers conferred by section 15 read with section 23C of the Mines & Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government hereby direct that Validity of Letter of Intent(s) shall be extended for a further period of 03 months with effect from **1st April, 2022 to 30th June, 2022**, in respect of the e-auctioned mining blocks whose Environmental Clearances have been approved/ listed for approval by the Jammu and Kashmir Environment Impact Assessment Authority (JKEIAA) up-to 31st March, 2022 to complete the requisite formalities in relaxation of rule 55(9) of the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016, notified vide SRO 105 of 2016.

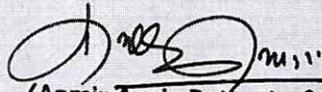
By order of the Government of Jammu and Kashmir.

**Sd/-
(Amit Sharma) JKAS,
Secretary to the Government.**

No: GM-MNG/8/2021-08
Copy to the:

Dated: 03.06.2022

1. All Financial Commissioner(s).
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Lieutenant Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/ Secretaries to the Government.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Divisional Commissioner, Kashmir/ Jammu.
8. All Heads of Departments/ Managing Directors.
9. All Deputy Commissioners.
10. Director, Geology and Mining, J&K.
11. Director, Achieves, Archeology and Museums, J&K.
12. Managing Director, J&K Mineral Limited Corporation.
13. General Manager, Government Press, Jammu/ Srinagar.
14. Private Secretary to Secretary to the Government, Mining Department.
15. In-charge Website, Mining Department.


(Aamir Ayaiz Rather) 03.06.2022

Under Secretary to the Government